

State vs. Unknown
FIR No. 374/19
PS Shakarpur

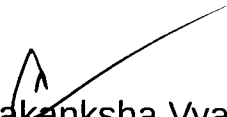
05.01.2021

Fresh application seeking status report, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Shishu Gupta
FIR No. 438/2020
PS Shakarpur
U/s 25/54/59 Arms Act


05.01.2021

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Madhupal Singh
e.FIR No. 313/20
PS Shakarpur


05.01.2021

Fresh applicataion for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Pawan Sharma
FIR No.0285/20
PS Shakarpur
U/s 33 Delhi Excise Act


05.01.2021

Fresh applicataion for releasing the mobile phone on superdari,
received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Raja
FIR No. 378/20
PS PIA
U/s 379/411 IPC


05.01.2021

Fresh application for reducing the surety, received through email.

Present : Ld. APP for the State.

None for applicant.

Put up with order on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Not Known
FIR No. 527/20
PS PIA
U/s 379/411 IPC


05.01.2021

Fresh application for releasing the mobile phone on superdari,
received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Haseen
FIR No. 388/20
PS PIA
U/s 379/411 IPC


05.01.2021

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Rahul Kumar
FIR No. 0001/2021
PS PIA
U/s 25/54/59 Arms Act


05.01.2021

Fresh application for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Sayad Salman & Ors.
FIR No. 517/2017
PS Krishna Nagar
U/s 420 IPC

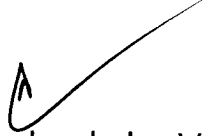
05.01.2021

Fresh application for release of the jamatalashi, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Gaurav Kumar
e.FIR No. 29076/20
PS Krishna Nagar
U/s 379 IPC


05.01.2021

Fresh applicataion for grant of bail to the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Faim
FIR No. 456/2020
PS Krishna Nagar
U/s 380/411 IPC

05.01.2021


Fresh application for giving direction to the Jail superintendent of Mandoli Jail to release the accused, received through email.

Present : Ld. APP for the State.

None for applicant.

Jail Supdt. conc.

~~IO/SHO PS~~ concerned to file reply on 06.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

FIR No. 313/20
PS shakarpur
State vs. Dheeraj
U/s 363/365/511/120-B/34/482 IPC adn 25/27 Arms Act

05.01.2021

Present : Ld. APP for the State.

Sh. Vishal Aggarwal, Id. Counsel for the applicant.
I have perused the application. Reply of IO also perused.

As per reply of the IO, the IO has no objection to the release of the abovementioned vehicle. In so far as the mobile phone is concerned, the IO has stated in his reply that no mobile phone of the applicant has been seized in the present matter.

The present application for release of vehicle bearing No. **DL-7S BU 0814 make Bajaj Pulsar** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Mukesh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

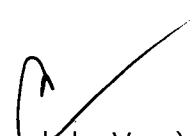
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be given to Ld. Counsel/sent on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

Fir no. 303/20
PS shakarpur
State vs. Vicky @ Vikram.
05.01.2021

Present : Ld. APP for the State.

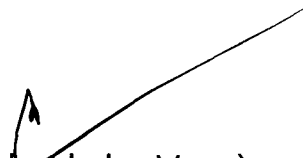
None for applicant.

Status report received from jail superintendent concerned.

Copy of the same be supplied to the Id. Counsel for the applicant.

Application accordingly stands disposed off.

Copy of this order be given to the Id. Counsel for the applicant/ sent on email ID. Copy of this order be also uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

FIR No. 470/20
PS Shakarpur
State vs. Ajay Goyal
U/s 279/304 A IPC

05.01.2021

Present : Ld. APP for the State.


IO in person.

Sh. F.C. Rajput, Id. Counsel for the applicant.

The IO submitted that one FSL report is yet to be received and charge-sheet is yet to be filed in the present matter and therefore, the present application may not be allowed at this stage. On query, the IO submitted that remaining investigation in the present case has been completed. Accordingly, IO/ SHO PS concerned is directed to complete investigation and file the chargesheet at the earliest.

Relist on 18.01.2021.

Copy of this order be given to the Id. Counsel for the applicant and the same be uploaded to the Delhi District courts website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

Fir No. 131/19
PS Krishna Nagar
State vs. Girish Rastogi


05.01.2021

Present : Ld. APP for the State.

None for applicant.

On the last two dates of hearing, the applicant did not appear before the Court. Even today also no one has appeared on behalf of the applicant. Hence, the present application is dismissed for non prosecution.

Copy of this order be sent on the email ID of the Id. Counsel for the applicant and the same be uploaded to the Delhi District courts website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

State vs. Unknown
FIR No. 515/20
PS Shakarpur
U/s 279/337 IPC
05.01.2021

Present : Ld. APP for the State.
IO ASI Kalicharan in person.
None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-1LZ-5596** on Superdari has been filed by the applicant.

Application perused. Reply of IO perused.

Today, the IO is present in the Court and on query, he submitted that the vehicle in question is no more required for investigation. IO also submitted that mechanical inspection of the vehicle in question has already been conducted and vehicle in question was also insured on the date of incident.

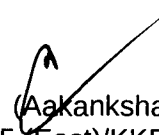
The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

e.FIR No. 21477/20
PS PIA
State vs. Vakeel
U/s 379/411 IPC

05.01.2021

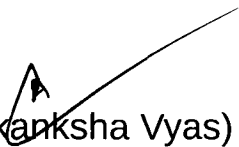
Present : Ld. APP for the State.

None for the applicant/ accused.

Application perused. Reply of the IO perused.

As per reply of the IO, the accused was bound down in the present case. Hence, he is not in JC and the present bail application is infructuous. Bail application is accordingly dismissed.

Copy of this order be given dasti to the Id. Counsel for the accused. Copy of this order be also uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

Fir No. 355/20
PS PIA
U/s 392/397/34 IPC

05.01.2021


Present : Ld. APP for the State.

None for applicant.

No reply received from the Jail Superintendent concerned.

Jail superintendent concerned is directed to file reply to the present application positively on 06.01.2021.

Copy of this order be sent to the jail superintendent concerned.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

Fir No. 268/20
PS PIA
State vs. Gulshan
U/s 392/394/397 IPC

05.01.2021


Present : Ld. APP for the State.

None for applicant.

No reply received from the Jail Superintendent concerned.

Jail superintendent concerned is directed to file reply to the present application positively on 06.01.2021.

Copy of this order be sent to the jail superintendent concerned.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021

FIR No. 0535/20
PS Shakarpur
State vs. Uttam Dagar & Ors.
U/s 394/397/34 IPC

05.01.2021

Present : Ld. APP for the State.

None for applicant.

Put up on 06.01.2021.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/05.01.2021